



IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SURESH KUMAR KAIT,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VIVEK JAIN

ON THE 7th OF APRIL, 2025

WRIT APPEAL No. 8 of 2025

THE STATE OF MADHYA PRADESH AND OTHERS

Versus

ISHWAR CHANDRA PANDEY

.....
Appearance:

Dr. S.S Chouhan, Government Advocate for the appellants/State.

Shri Ajeet Kumar Singh, Advocate for respondent.
.....

ORDER

Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice

Aggrieved by orders dated 16.01.2024 and 22.08.2024 passed by the learned Single Judge in W.P. No. 12394 of 2016 and R.P. No. 798 of 2024 respectively whereby the writ petition filed by the writ petitioner/respondent has been allowed and the review petition filed by the appellants/State has been dismissed, the instant appeal has been filed.

2. The limited prayer of the appellants/State is that benefit of the revised pay scale is to extended to the writ petitioner w.e.f. 01.01.1996 which is not disputed by the learned counsel for writ petitioner/respondent herein.

3. In view of the above, we hereby dispose of the instant appeal by making it clear that the benefit granted by the learned writ court is to be



extended in favour of the writ petitioner/respondent w.e.f. 01.01.1996.

4. Let the monetary benefit be disbursed to the writ petitioner within four weeks from today.

5. The writ appeal is accordingly disposed of.

(SURESH KUMAR KAIT)
CHIEF JUSTICE

(VIVEK JAIN)
JUDGE

MSP